

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:20
ANSWERED ON:17.02.2006
QUALITY OF RURAL ROADS
Patle Shri Shishupal Natthu;Rawat Shri Ashok Kumar

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether any objections have been raised by National Rural Roads Development Agency (NRRDA) on the quality of rural roads constructed with the funds raised through diesel cess under Pradhan Mantri Gram Sadak Yojana (PMGSY) as reported in `Rashtriya Sahara` dated January 20, 2006;
- (b) if so, the details thereof;
- (c) the details of States where quality of roads has been inquired into indicating the names of the States where the quality of roads has not been found upto the desired level; and
- (d) The total amount spent till the end of the year out of diesel cess during 2004-05?

Answer

MINISTER OF RURAL DEVELOPMENT (DR. RAGHUVANSH PRASAD SINGH)

(a) to (d) A Statement is laid on the Table of the House.

The Statement referred to in Reply to the Lok Sabha Starred Question No. 20, admitted for answer on 17th February, 2006.

(a) No, Sir.

(b) `Rural Roads` being a State subject, the State Governments are primarily responsible for ensuring proper implementation of the Pradhan Mantri Gram Sadak Yojana (PMGSY). According to the extant Guidelines, the State Quality Coordinator/Head of PIU is responsible for receiving and enquiring into complaints/representations about quality of works.

(c) The PMGSY aims to construct high quality rural roads in accordance with the technical standards prescribed in the Rural Roads Manual of the IRC (IRC: SP20: 2002) and (where applicable), the Hill Roads Manual (IRC: SP: 48). A three-tier Quality Control mechanism has been prescribed to ensure quality at works level. The State Government, as the executing agency, is responsible for the first two tiers, at the works and at the State levels. A third tier of quality monitoring is enforced at the Central level through National Quality Monitors (NQMs), who are senior retired engineers with road construction experience. They inspect the works systematically on randomised basis and advise the executing machinery on all technical aspects of the programme. The inspection reports of the NQMs are provided to the States for appropriate action. State-wise abstract of inspections carried by the National Quality Monitors upto October, 2005 is given at Annexure.

(d) An amount of Rs. 2142.27 crore, out of the diesel cess, was released during 2004-05.

Annexure

Statewise Abstract of Inspections Carried by National Quality Monitors Upto October, 2005

Sl.No	State	No. of Inspections	Complete Satisfactory	Incomplete Satisfactory	Incomplete Unsatisfactory	
1	2	3	4	5	6	7

1	Andhra Pradesh	2473	1088	240	788	357
2	Arunachal Pradesh	153	37	48	15	53
3	Assam	476	138	32	183	123
4	Bihar	737	79	122	304	232
5	Chhattisgarh	1353	357	42	667	287
6	Gujarat	1685	585	103	691	306
7	Goa	0	0	0	0	0
8	Haryana	218	42	12	134	30

9	Himachal Pradesh	1056	236	19	556	245
10	Jammu & Kashmir	180	6	3	93	78
11	Jharkhand	824	112	73	309	330
12	Karnataka	2028	694	88	750	496
13	Kerala	616	152	46	352	66
14	Madhya Pradesh	2868	819	120	1391	538
15	Maharashtra	2392	607	95	1252	438
16	Manipur	94	8	30	7	49
17	Meghalaya	162	19	10	44	89
18	Mizoram	112	10	19	47	36
19	Nagaland	134	26	24	27	57
20	Orissa	1953	823	85	550	495
21	Punjab	769	320	16	335	98
22	Rajasthan	3216	1400	188	1253	375
23	Sikkim	144	14	10	69	51
24	Tamil Nadu	2500	1290	191	694	325
25	Tripura	121	31	18	30	42
26	Uttar Pradesh	3930	1628	150	1577	575
27	Uttaranchal	674	84	11	371	208
28	West Bengal	1119	336	65	512	206
	Total	31987	10941	1860	13001	6185